

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE AT PUNE ORIGINAL
APPLICATION NO. 119/2022(WZ)**

IN THE MATTER OF: -

SANJAY DHONDEV JOSHI AND ANR. ...APPLICANTS

VERSUS

STATE OF MAHARASHTRA & OTHERS ...RESPONDENTS

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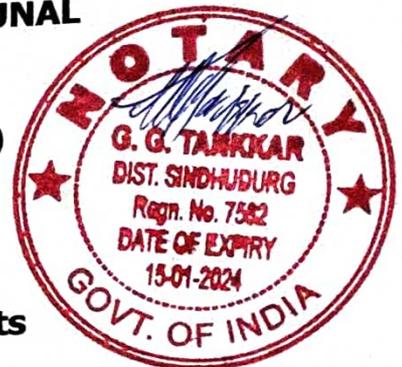
	No. 6 has served the said reply to the Applicants on 24/03/2022 through RPAD and the copy of the receipt alongwith the Acknowledgment.	
7.	ANNEXURE R-6 colly: The copies of said action plan dated 01/06/2022.	141 - 152



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE AT PUNE**

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Sr. No. 1411/2023.....
in the Notarial Register

Original Application No. 119/2022(WZ)



27 MAR 2023

In the Matter Of: -

Sanjay Dhondev Joshi and Anr. ...Applicants

Versus

State of Maharashtra and Others ...Respondents

REPLY ON BEHALF OF THE RESPONDENT NO. 6

TO,

THE HON'BLE CHAIRPERSON

AND THE OTHER HON'BLE MEMBERS

OF THE NATIONAL GREEN TRIBUNAL

It is most respectfully submitted on behalf of Respondent No. 6
as under:

1. I Paritosh kankal the Chief officer of the Respondent no 6 do hereby on solemn affirmation state that I have gone through the Application filed by the Applicants herein. I say that I have taken instructions from all the concerned departments and have gone through the documentations of the concerned department and am in a position to reply the Original Application on the basis of the information received by me from my concerned departments.

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2. I say that all the contentions, allegations and statements made by the Application in the present Application are denied and nothing therein shall be deemed to be admitted by the Respondent No. 8, by reason of non-traverse or otherwise, unless specifically admitted herein.

3. At the outset, I submit that, the present Application has been filed by the Applicants under the provisions of Section 18(1) r/w Sections 14, 15, and 17 of the National Green Tribunal Act, 2010. I say that the Applicants are contending that the Respondents no. 4 to 9 being the Municipal bodies have not taken any care to prevent water pollution and have also contended that any of the Municipal Councils do not have water treatment plants.

4. I say that regarding the said issue contended by the Applicants in this Application the representative of the Maharashtra Pollution Control Board has already visited on 07/01/2021 to the office of the Respondent No. 6 and has conducted an audit regarding the issue contended by the Applicants and has observed that the Respondent no. 6 has applied for the renewal.

5. That, the Nagarparishad Vengurla has been established in the year 1876 and the total population of Vengurla city is at about 12,392 as per the census recorded in the year 2011. The Vengurla City is declared as a clean city and is well known in the sector of Solid Waste Management. Accordingly, the State Government of Maharashtra has awarded Sarvotkrushta Nagarparishad 2017, Utkrushta



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Nagarparishad Award 2018 in Konkan Region, Vasundhara Award 2016 & 2017, ODF ++ Award 2017, Swacha Shahar Puraskar 2015, NDTV Sanman 2016. So also the Central Government of India has also awarded the 10th rank in Swacha Sarvekshan 2018, the 48th rank in Swacha Sarvekshan 2019, the 12th rank in Swacha Sarvekshan 2020, the 15th rank in Swacha Sarvekshan 2021 and ODF++ & 3 Star Ranking. Considering the aforesaid awards it is crystal clear that my client is performing and discharging his duties and functions very honestly and punctually.

6. That, 3 Tons of solid waste is collected per day in Vengurla city. There is a compost depot known as "Swacha Bharat Paryatan Sthal" constructed by my client in Ramghat Area which is within the Jurisdiction of Vengurla Nagarparishad. The Nagarparishad employee daily segregates the solid waste, material waste and garbage in the compost depot. As far as the classification of said material is concern out of 3 Tons, 2.5 Tons is wet waste and remaining 0.5 Tons is dry waste material. I further state that the employee of the Council Manufactures Bio Gas and generates electricity by making process over wet waste and also produces vermi compost. Considering the said process, the Maharashtra State has given Harit Branding to Vengurla Municipal Council by following due procedure. From dry waste collected plastic is converted into small granules using plastic crusher machine and used to build quality roads and the other materials sent to Cement Company for



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the purpose of energy generations. Considering the above over all process, classification, manufacturing and generation of electricity, the Vengurla Municipal Council has become "Zero Waste Management Module".

PARA-WISE REPLY:

7. I say that I need not comment as to the statement made by the Applicants in Paragraph A of the Application except that the Applicants have wrongly come to a conclusion that the Respondent no 6 have not taken any care to prevent water pollution.
8. I say that the contentions raised by the Applicants in the para no. B of the Application is that, the Applicant have received information on 07/12/2021 under RTI that the Respondents do not have any water treatment facilities and entire water is discharged to the rivers and or in sea is a false and concocted statement. I deny that the water from households, hotels and institutions is discharged either in the adjacent rivers or in the sea I say that there is no sea in the Municipal Limits of the Respondent no 6 and hence there is no question of letting the waste water in the sea. The Respondent No. 6 states that the said Respondent on 15/11/2019 have issued work order vide tender no. 2019_DMA_496079_1 to Mr. Jhonson Juje Farnandes thereby to erect sewage treatment unit with rut zone technology having capacity of 25000 liters. The copy of the work order dated 15/11/2019 issued by the



9.

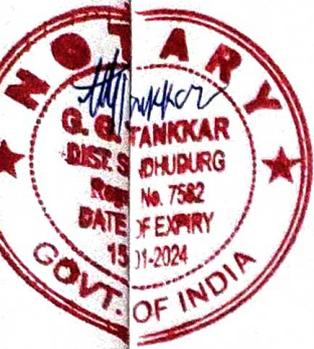
10.

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Respondent No. 6 in favor of Mr. Jhonson Juje Farnandes
 is enclosed herewith as **ANNEXURE R-1.**

9. I say that thereafter, the Respondent No. 6 has also issued a letter dated 25/11/2019 to Mr. Raghunath Mohan Mhadgut to construct the sewage treatment plant (FSTP) with capacity of (3 KLD) for safe, regular management and processing of sewage from drainage system/septic tank of toilets. I say that Accordingly the Respondent No. 6 has always taken due care for water treatment facilities. The copy of letter dated 25/11/2019 issued by Respondent No.6 to Mr. Raghunath Mohan Mhadgut is enclosed herewith as **ANNEXURE R-2.**

10. I say that in regards to the contentions raised by the Applicants in the para no. C of the Application that, the Respondent no. 1 to 3 have issued the direction to Respondent no 4 to 9 under section 33 of the Water (prevention and Control of Pollution) Act 1974. I say that in view of this the Respondent no. 6 replies that Mr. I. T. Gaikwad (SRO) the representative of Maharashtra Pollution Control Board (Sub Regional Office, Ratnagiri) have visited to the office of Respondent No. 6 on 07/01/2021 and has reported that the Respondent No. 6 has provided FSTP and has also found that it comprises of collection tank, Aeration tank (SBR type), settling tank, filter dual media, chlorination and after treatment it is being used for gardening purpose. The copy of visit report dated 07/01/2021 issued by Mr. I. T. Gaikwad (SRO) in favor of



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Respondent No. 6 is enclosed herewith as **ANNEXURE R-3**

11. I say that the contents of Para D is a matter of record and hence I need not comment on the same.
12. With respect to Para no E, I say that as already stated by me the Nagarparishad Vengurla has been established in the year 1876 and the total population of Vengurla city is at about 12,392 as per the census recorded in the year 2011. The Vengurla City is declared as a clean city and is well known in the sector of Solid Waste Management. Accordingly, the State Government of Maharashtra has awarded Sarvotkrushta Nagarparishad 2017, Utkrushta Nagarparishad Award 2018 in Konkan Region, Vasundhara Award 2016 & 2017, ODF ++ Award 2017, Swacha Shahar Puraskar 2015, NDTV Sanman 2016. So also the Central Government of India has also awarded the 10th rank in Swacha Sarvekshan 2018, the 48th rank in Swacha Sarvekshan 2019, the 12th rank in Swacha Sarvekshan 2020, the 15th rank in Swacha Sarvekshan 2021 and ODF++ & 3 Star Ranking. Considering the aforesaid awards it is crystal clear that my client is performing and discharging his duties and functions very honestly and punctually. I further state that, 3 Tons of solid waste is collected per day in Vengurla city. There is a compost depot known as "Swacha Bharat Paryatan Sthal" constructed by my client in Ramghat Area which is within the Jurisdiction of Vengurla Nagarparishad. The



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13. I say that the contents of Para F are concerning the Respondent no 1 to 3 and hence I need not comment on the same. I reserve my right to file a detailed reply if required by this Hon'ble Court.
14. With respect to para G I deny that the inspections undertaken by the officers of the MPCB did not conduct inspection with respect to water pollution and are only concerned with Municipal Solid waste and such other aspects but not water pollution. The Applicants have not annexed any documents and I crave leave to file a detailed

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reply to the documents as and when the documents are produced by the Applicants.

15. With respect to para H I deny the contentions that the Respondents are negligent and are not taking effective and immediate steps.
16. I say that the Respondent No. 6 on 29/06/2021 vide Tender no. 2021_DMA_657029_1 has issued a letter to Sentek Corporation to execute the installation of STP in fish Market building within 180 days from the receipt of order which without stretch of imagination shows that the Respondent No. 6 was always complying with the procedures and orders of the Respondent no. 1 to 3 and has taken all due care to protect the environment.
17. I say that the notice dated 25/02/2022 sent by the Applicants is on totally false and indecent facts and appears to be erroneous. I say that the Respondent No. 6 has timely replied to the said false notice vide reply dated 24/03/2022. The copy of reply dated 24/03/2022 by the Respondent No. 6 alongwith the notice dated 25/02/2022 is enclosed herewith as **ANNEXURE R-4 colly**. The Respondent No. 6 has served the said reply to the Applicants on 24/03/2022 through RPAD and the copy of the receipt alongwith the Acknowledgment is enclosed herewith as **ANNEXURE R-5 Colly**.



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18. I say that thereafter, the Respondent No. 6 submits that this Respondent has prepared City Sanitation Action Plan 3A and 3B. which specifically shows that 3A is on the subject of City Sanitation Action Plan for Toilets which is prepared on 01/06/2022 more specifically showing all information about the toilets within the limits of Respondent no. 6 and 3B is on the subject of City Sanitation Action Plan for used water management which is prepared on 01/06/2022 and more specifically showing all information about the used water management within the limits of Respondent no. 6. The copies of said action plan dated 01/06/2022 are enclosed herewith as **ANNEXURE R-6 colly.**

REPLY TO LIMITATION

19. I say that the contentions raised by the Applicant in the limitation clause shows that the Applicant has preferred the Application within the limitation however the Applicants in memorandum of Application have mention that the Application is under section 18(1) r/w Sections 14, 15, and 17 of National Green Tribunal act 2010. Here if the Application is treated as under section 14 then the Application is beyond the limitation as is liable to be dismissed with cost on the part of the Applicants.

"Section 14(3) of the Act states that"-

"Section 14. Tribunal to settle disputes.

(3) No application for adjudication of dispute under this section shall be entertained by the Tribunal unless it is

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*made within a period of six months from the date on which the cause of action for such dispute first arose:
Provided that the Tribunal may, if it is satisfied that the applicant was prevented by sufficient cause from filing the application within the said period, allow it to be filed within a further period not exceeding sixty days.*

REPLY TO JURISDICTION

20. I say that the Application invoking the jurisdiction of this Hon'ble Tribunal u/s 14 of the NGT Act, 2010 is not maintainable and therefore the present Application filed by the Appellant ought to be dismissed.

21. In the view of the facts and circumstances stated and contentions raised hereinabove, it is submitted that the prayers sought by the Applicant seeking the legal actions against the Respondent Nos. 6 are not maintainable and therefore the present Application filed by the Applicants ought to be dismissed.

DATE:

PLACE:

ADV FOR RESPONDENT No. 6



VERIFICATION

I, PARITOSH KANKAL, Age - 29, Occ: Service the chief officer of the Respondent no 6 herein do hereby solemnly declared that what is stated in the paragraph Nos. 7 to 18 is true to the best of my knowledge which is based on the documents made available to me and that what is stated in remaining paragraphs nos. 1to 6 and 19 to 21 are based on the information and belief which I believe the same to be true.

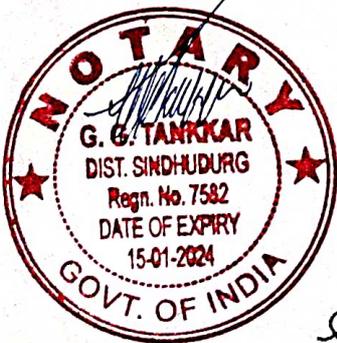
Solemnly declared at Vengurla.)

Dated this 27rd day of March, 2023)

Identified by me,



[Signature]
PARITOSH KANKAL
Chief Officer of Respondent no 6.

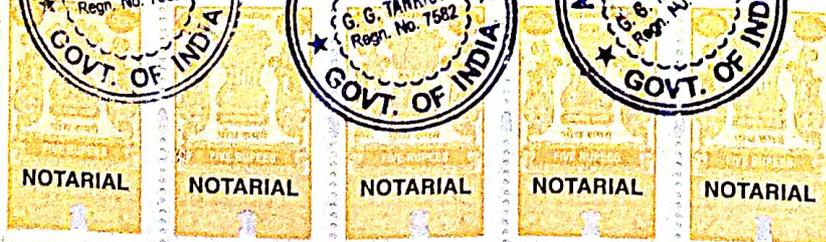
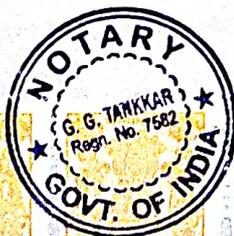
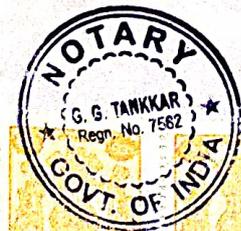


[Signature]

Advocates for the Respondent No 6

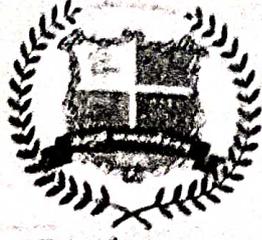
BEFORE ME
[Signature]
G. G. TANKKAR
B.Com. LL.B.
ADVOCATE & NOTARY
GOVT. OF INDIA
41, WARD No. 7, RAMESHWAR LANE
POST & TAL. VENGURLA
DIST. SINDHUDURG PIN-416516
(MAHARASHTRA)

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ANNEXURE R-1

(17)



वेंगुर्ला नगरपरिषद, वेंगुर्ला जि. सिंधुदुर्ग

कार्यालय दुरध्वनी नं. (02366)262027 फॅक्स नं. (02366)263751

<http://www.vmcvengurla.in>

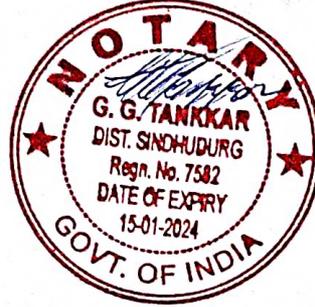
E-Mail-covengurle@gmail.com

क्र.क. नग/वै/बांधकाम/ 3062/2019

नगरपरिषद कार्यालय, वेंगुर्ला
दिनांक - 15/11/2019

कामाचा आदेश
प्रति,

श्री. ज्ञानम जुजे फर्नांडीस,
रा. कल्याणगर,
ता. वेंगुर्ला, जि. सिंधुदुर्ग.



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खालील प्रमाणे काम करण्यासाठी आपली निविदा मंजूर करण्यात आलेली आहे.

- | | | |
|----|--|---|
| 01 | विभागाचे नांव | :- बांधकाम विभाग |
| 02 | कामाचे नांव | :- 2500 लिटर क्षमतेचा रुट झोन टेक्नॉलॉजिने सांडपाणी प्रक्रिया युनिट कंपोस्ट डेपो येथे उभारणी करणे.
निविदा क्र. 2019_DMA_496079_1 |
| 03 | अंदाजपत्रकीय रक्कम | :- रु. १७,५६,०६९/- |
| 04 | निविदा मंजूरी ठराव व दिनांक | :- महाराष्ट्र नगरपरिषद औद्योगिक नगरी अधिनियम १९६५ चे कलम ९३ (२) अन्वये स्थापन केलेल्या समितीने दि. ०६/११/२०१९ अन्वये |
| 05 | मंजूर दर | :- अंदाजपत्रकीय दराने रक्कम रु. १७,५६,०६९/- |
| 06 | करारनामा करून दिल्याचा दिनांक | :- दिनांक ११/११/२०१९ |
| 07 | मुदतीत काम न केल्यास दर दिवशी भरावयाचा दंड | :- करारपत्रातील अटी व शर्तीप्रमाणे व निविदा पत्रातील तरतुदीनुसार |
| 08 | कामाची मुदत आदेश मिळाले पासून | :- ०३ महिने (९० दिवस) |
| 09 | आवश्यकतेनुसार मुदतवाढ देण्याबाबतचा अधिकार नगरपरिषदेला राहिल मात्र मुदतवाढ मंजूर केल्यास निविदा दराने कोणताही बदल अनुज्ञेय रहाणार नाही. | |



वेंगुर्ला नगरपरिषद, वेंगुर्ला जि. सिंधुदुर्ग

कार्यालय दुरध्वनी नं. (02366)262027 फॅक्स नं. (02366)263751

http://www.vmcvengurla.in
E-Mail-covengurle@gmail.com

पत्रे/बांधकाम/ 3132/2019

नगरपरिषद कार्यालय, वेंगुर्ला
दिनांक - 25/11/2019

मंजूरी समज

श्री. रघुनाथ मोहन म्हाडगुत,
रा. नेरुर,
ता. कुडाळ, जि. सिंधुदुर्ग.

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विषय:- वेंगुर्ला नगरपरिषदेतील शौचालयाच्या सेप्टीक टँक मधील
मैल्याचे सुरक्षित, नियमित व्यवस्थापन करून व त्यावर
प्रक्रिया करणेसाठी मैला प्रक्रिया केंद्र (FSTP) बांधणे .
क्षमता(3 KLD)

संदर्भ:- १) आपली दि. २५/११/२०१९ रोजी दाखल केलेली निविदा.
२) निविदा क्र. 2019_DMA_508397_1

विषयांकित प्रकरणी कळविण्यात येते की, वेंगुर्ला नगरपरिषदेतील शौचालयाच्या
सेप्टीक टँक मधील मैल्याचे सुरक्षित, नियमित व्यवस्थापन करून व त्यावर प्रक्रिया
करणेसाठी मैला प्रक्रिया केंद्र (FSTP) बांधणे क्षमता (3 KLD) या कामाबाबत
दि. २५/११/२०१९ रोजी सादर केलेली निविदा महाराष्ट्र नगरपरिषद औद्योगिक नगरी
विधिनियम १९६५ चे कलम ९३ (२) अन्वये स्थापन केलेल्या समितीने दि. २५/११/२०१९
अन्वये मंजूर करण्यात आलेली असून तुम्ही हे पत्र मिळाल्यापासून आठ दिवसांच्या आत
नगरपरिषद कार्यालयात समक्ष उपस्थित राहून योग्य त्या रक्कमेच्या मुद्राकांवर करारनामा
पूर्ण करून देण्याचे आहे. करारनामा पूर्ण केल्यानंतर कार्यारंभ आदेश देण्यात येतील याची नोंद
घ्यावी. विहित मुदतीत पूर्तता न केल्यास आपली निविदा रद्द करण्यात येईल.


(वैभव साबळे)
मुख्याधिकारी
वेंगुर्ला नगरपरिषद

MAHARASHTRA POLLUTION CONTROL BOARD
SUB REGIONAL OFFICE, RATNAGIRI.

27 MAR 2023

ANNEXURE R-3

Tel. No. 02352 220813,
Fax No. 02352 220813,
e-mail: sro@ratnagiri.mpcb.gov.inCentral Administration Building
No. 2, 2nd Floor, Collector Office,
Ratnagiri, Pin 415 612.

VISIT REPORT

- 1) Name and Address of Industry :- Vengurla Municipal Council
Near Vengurla Market
B. K. Road Vengurla
415516
- 2) Date of Visit :- 7.1.2021
- 3) Industry :- Nagarपालिका
- 4) MPCB Representative :- Mrs. T. T. Gaikwad (SRO)
- 5) Consent Status :- 31.12.2020 Authorization
- 6) Observations :- Applied for renewal.

① Visited the site 'स्वच्छ भारत परियोजना', प्लॉ. नं. 493,
समथर रोड, वेंगुर्ला.

② Nagarपालिका has collected all type of waste regularly & Chortagaadi & segregated at source. Segregated waste is being sent to above site for further treatment & disposal.

③ For biodegradable waste - Biomethanation & Vermicomposting, window composting & organic waste compost (for chicken & fish waste).

④ Non biodegradable waste i.e. glass, plastic bottle, steel, toothpaste tubes, Tyres, paper, colored paper, Rubber, fish net this type of waste is being sold to (Bhangar wala) Scrap Vendor.

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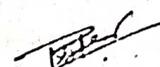
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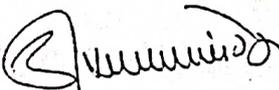
Non biodegradable i.e. residual waste, non recyclable plastic
mechanical, waste clothes, waste paper bags, waste cloth, pipes,
gas rubber pipes, tin metal box, travel bags, plastic mat,
waste beds, wire/cable is being sent to M/s ACE Cement
waste culbarga, Karnataka for disposal.

③ E waste is properly segregated & stored properly at the
site, till date not sent to E-waste recycler because of
small quantity.

④ Plastic carry bags waste (Recyclable) is being sent to
M/s DES Techno Ltd, Hyderabad for further disposal &
recycling.

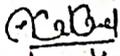
⑤ Nagarpalika has provided FSTP & found in operation
during visit. It comprises collection tank, Aeration tank
(SBR Type), settling tank, filter dual media, Chlorination.
After treatment it is being used for gardening purpose.


(Ponclurang Nadekar)
SI, Vengurla
Nagarpalika.


(Anilkumar Sondage)
CO, Vengurla
Nagarpalika


(Mrs. F.T. Gokate)
SRO, Rahmagiri


(Susmit Chauhan)
City Co-ordinator
Vengurla Nagarpalika


(Sachin Kakad)
Jr. Engg. (Mechanical)
Vengurla Nagarpalika



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ANNEXURE R-4

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in the Notarial Register

27 MAR 2023

SHRI. NARAYAN JANARDAN GODKAR.

(B.Sc., M. A., LL. M., D. I. M., G D. C. & A.)

(ADVOCATE HIGH COURT)

"Deepchandra", Camp, Vengurla, At & Post - Vengurla, Tal Vengurla, Dist Sindhudurg, Pin Code - 416516
Phone-Off.(02366) 262219, Cell: 9422596367. Email - adv.njgodkar@gmail.com.

Panel Advocate of Vengurla Municipal Council, State Bank of India, Sawantwadi Urban Co-op. Bank,
M.S.E.D. Co. Ltd., Sindhudurg Bhandari Sahakari Patpedhi Ltd., Nimco Rata Iron Ore & Minerals
Exports Pvt. Ltd.

Date - 24/03/2022

Regd.A.D.

Notice Reply

To,
Shri. Virendra Ichalkaranjkar.
Advocate High Court,
114, Biry House, Perin Nariman,
Road, 265, Fort, Mumbai, Pin 400001,
Mobile No. 8451006055.

Dear Colleague,

My client Chief Officer, Vengurla Municipal Council, Vengurla have placed in my hands notice dated 25/02/2022 addressed by you to them on behalf of your clients Shri. Sanjay Dhondadev Joshi, R/o Ratnagiri and Shri. Sandesh Gavade, R/o Kariwade, Tal - Sawantwadi, with instructions and authority to reply the same as under -

- 1) That my client states that, the contents in the notice are totally false, not genuine and are appears to be not bonafied.
- 2) That my client is the Chief Officer of Vengurla Municipal Council which is an artificial person created under the provisions of Maharashtra

..2..

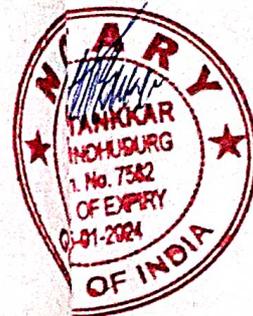
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Municipal Councils, Nagarpanchayats and Industrial Townships Act, 1965.
My client is performing and discharging his duties and functions properly
which is controlled by the provisions of concern enactment.

- 3) That my client states that, the Nagarparishad Vengurla has been established in the year 1876 and the total population of Vengurla city is about 12,392 as per the census recorded in the year 2011. The Vengurla City is declared as a clean city and is well known in the sector of Solid Waste Management. Accordingly, the State Government of Maharashtra has awarded Sarvotkrushta Nagarparishad 2017, Utkrushta Nagarparishad Award 2018 in Konkan Region, Vasundhara Award 2016 & 2017, ODF ++ Award 2017, Swacha Shahar Puraskar 2015, NDTV Sanman 2016. So also the Central Government of India has also awarded the 10th rank in Swacha Sarvekshan 2018, the 48th rank in Swacha Sarvekshan 2019, the 12th rank in Swacha Sarvekshan 2020, the 15th rank in Swacha Sarvekshan 2021 and ODF++ & 3 Star Ranking. Considering the aforesaid awards it is crystal clear that my client is performing and discharging his duties and functions very honestly and punctually.
- 4) That my client states that, 3 Tons solid waste collected per day in Vengurla city. There is a compost depot known as "Swacha Bharat Paryatan Sthal" constructed by my client in Ramghat Area which is within the jurisdiction of Vengurla Nagarparishad. The Nagarparishad employee daily segregates the solid waste, material waste and garbage in the compost depot. As far as the classification of said material is concern out of 3 Tons, 2.5 Tons is wet waste and remaining 0.5 Tons is dry waste material. My client further states that the employee of the Council manufactures Bio Gas and generates electricity by making process over wet waste and also produces vermi compost. Considering the said process the Maharashtra State has given Harit Branding to Vengurla Municipal Council by following due procedure. From dry waste collected plastic is converted into small granules using plastic crusher machine and used to build quality roads and the other materials sent to Cement Company for the purpose of energy generations. Considering the above over all process, classification, manufacturing and generation of electricity, the Vengurla Municipal Council has become "Zero Waste Management Module".
- 5) That my client states that, there is a facility of 100% closed sanitation system in Vengurla City pertaining to each family and each WC is

..3..



27 MAR 2023

digitally mapped. Each WC is having septic tank and soak pits. There is a complete prohibition to discharge sewage water or septage in open space or drains or sea or river.

6) That my client states that, there are two suction vans in Vengurla Municipal Council for desludging purpose. So also in order to process the same the council has erected one Sewage Treatment Plant and one Fical Sewage Treatment Plant. After processing, the treated water is used for plantation in Swacha Bharat Paryatan Sthal. So also the Municipal Council has proposed to construct 15 KLD STP unit in Vengurla City at Natu Vhali Area and one 3 KLD STP unit in Anadwadi Area of Vengurla City.

7) That my client states that, as far as water and sanitation is concern the Council has made a provision for Solid Waste Management, Water Treatment Plants, Sewage Collection, Treatment and Proper Disposal System.

8) That my client states that, the Vengurla Municipal Council has not committed any breach of the provisions of the Environment (Protection) Act, 1986 and Rules, 1986, so also the Solid Waste Management Rules, 2016.

9) That my client states that, the Vengurla Municipal Council has taken all precautionary and safety measures, care and protection of civilians which includes the right of enjoyment of pollution free water and air for full enjoyment of life. It is the prime duty of my client to consider the importance of public projects for betterment in living conditions on the one hand and preservation social and ecological balances and pollution free atmosphere on the other in the light of various factual, technical and other aspects.

10) That my client states that, there in no public nuisance in Vengurla city with respect to environmental pollutant and pollution. My client has considered the public interest and public policy of civilians in Vengurla City being public authority. My client has also considered the requirements of society, the demand of society with respect to environment.

Under the circumstances above, I on behalf of my client you are hereby requested to intimate the same to your client.

..4..

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Hoping better counsel shall prevail on your client.

Yours Faithfully,
W.G.
Adv. N. J. Godkar.



[Handwritten Signature]
Dr. Amirkumar Arjun Sondage.
(Chief Officer, Vengurla
Municipal Council)



Copy for information to -

The Regional Officer,
Maharashtra Pollution Control Board,
Central Administrative Building No. 2,
2nd Floor, Collector Office, Ratnagiri,
Pin Code - 415612.



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7 MAR 2023

वेंगुर्ला नगरपरिषद, वेंगुर्ला जि. सिंधुदूर्ग

कार्यालय दुरध्वनी नं 262027(02366) फॅक्स नं 263751(02366).

http://www.vengurlamc.org E-Mail- covengurle@gmail.com

जि.क्र./नपव/स्वच्छता/ ४४६ /२०२२

नगरपरिषद कार्यालय, वेंगुर्ला
दिनांक - ०७/०३/२०२२

प्रति,

अॅड. श्री. एन. जे. गोडकर,
कायदेशीर सल्लागार,
वेंगुर्ला नगरपरिषद

विषय - वेंगुर्ला शहरातील सांडपाणी व्यवस्थापनाबाबत प्राप्त झालेल्या पत्रासंदर्भात

संदर्भ - अॅड. विरेंद्र इचलकरंजीकर, अॅड. मृणाल साखरे, अॅड. प्रिती पाटील यांचे आवक क्र. १२४४
दि. २५/०२/२०२२ रोजी प्राप्त पत्र

सौ. जे. जे.

उपरोक्त विषयान अनुसरून अॅड. विरेंद्र इचलकरंजीकर, अॅड. मृणाल साखरे, अॅड. प्रिती पाटील यांचेकडून वेंगुर्ला शहरातील सांडपाणी व्यवस्थापनाबाबत पत्र प्राप्त झालेले आहे. तरी वरीलप्रमाणे नमुद संदर्भीय पत्रान अनुसरून पुढील कायदेशीर उत्तर देण्यात यावे.

आपला विश्वासू

(डॉ. अमितकुमार सोंडगे)

मुख्याधिकारी

नगरपरिषद वेंगुर्ला

सोवत:- उपरोक्त संदर्भीय पत्र

Received on

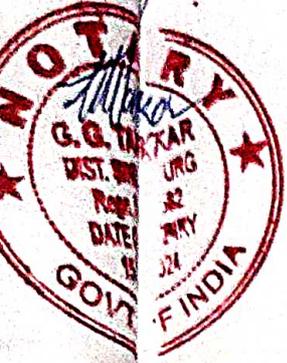
07/03/2022

WC

AN. N. J. Godkar

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27 MAR 2023



Virendra Ichalkaranjlikar
Mrunal Sakhare
Priti Patil
ADVOCATES

114, Biryu House, Perin Nariman
Road, 265, Fort, Mumbai
400001, ggvirendrn@gmail.com
Mobile - 8451006055

To,

Date - 25/02/2022

1. The Member Secretary
Maharashtra Pollution Control Board
Kalpataru Point 2nd -4th Floor
Sion-Matunga Scheme Rd. No. 8
Near Sion Circle, Sion (E)
Mumbai 400 022

वेंगुर्ला नगरपालिका, वेंगुर्ला		
7278		
आवक क्रमांक -	24/10/2022	
दिनांक -	25/02/2022	
स्थान -	वेंगुर्ला	
व्यक्ति -	Subh	
आवक क्रमांक	वेंगुर्ला नगरपालिका	वेंगुर्ला नगरपालिका

2. Regional Officer,
Maharashtra Pollution Control Board
Central Administrative Building No. 2,
2nd Floor, Collector Office, Ratnagiri,
415612

3. Chief Officer,
Vengurla Municipal Council,
Balasaheb Khardekar Road, Vengurla,
Tal- Vengurla, Dist. Sindhudurga, 416516

महाराष्ट्र प्रदूषण नियंत्रण मंडळ
कलपतारु पॉइंट, २ वी मंजला, स्योन मंडळ,
स्योन-माटुंगा स्कीम रोड, स्योन (पूर्व),
मुंबई - ४०००२२.
फोन :- २४०१०२३३ / २४०२०३०९
Website www.mpcb.gov.in

Respected Sir / Madam,

Under instructions and information from our clients Shri. Sanjay
Dhondev Joshi, R/o H. No. 710-E, Narhar Vasahat, Shivajinagar, Ratnagiri

27 MAR 2023

415639 and Shri. Sundesh Gavde, R/O 1244, A&P Kariwade, Taluka Sawantwadi, Dist. Sindhudurg, 416510, we have to address you all individually and jointly as under

1. That our clients are active in social works taking up causes of the repairs of maintenance of historical monuments, safety measures for bridges etc.
2. That you No. 1 is responsible for the state of affairs qua pollution for the state of Maharashtra and you no. 2 being subordinate officer of No.1, duty bound to protect environment and prevent pollution for the district of Sindhudurga. You Noticee No. 3 are responsible for the functioning of Vengurla Municipal Council.
3. That you all are a statutory authorities whose sole role is to protect environment by taking steps including but not limited to conduct surveys, issuing consents by taking bank guarantee to function, to monitor the pollution and also to initiate civil and criminal proceedings against the polluters as also to recover fines in tune to the 'polluter pays principle' as specified under the Environment (Protection) Act or such other Acts.
4. Once you no. 1 or 2 initiate any action, whether civil or criminal, no law or rules have given you any discretion to abandon, halt or deviate from the action of prosecution. You both are responsible for protection of environment. You are public servants who are to work as per law, rules and none of you are master of your own will to either defy the laws or bend the laws to exempt someone.
5. Our clients had sought information under Right to Information Act from office of You noticee no. 2 about the discharge of waste water

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and treatment thereon by Vengurla Municipal Council, Dist. Sindhudurga and in case of failure by Vengurla Municipal Council, Sindhudurga, the necessary legal / punitive action initiated by you Noticee No. 1 and 2. A copy of the application made under RTI is annexed herewith and marked as Annexure-A.

6. To the shock and surprise of the client, the reply received stated that no wastewater was treated in any STP but was discharged in the sea untreated. The quantum of such discharge is 2.5 MLD- A copy of the reply is showing the statistics is annexed herewith and marked as Annexure-B, thus committing a continuous offence under various Acts and still no action has ever been taken against Vengurla Municipal Council, by you Noticee No. 1 and 2, except issuance of a notice with no further action. The Notice sent by you Noticee No. 2. received by my clients under RTI is annexed herewith and marked as Annexure-C.
7. My clients further state that in view of the continuing offence being punishable upto 5 to 7 years - criminal as well as civil action ought to have been taken by you No. 1 and 2 - but you both have deliberately and intentionally failed to take any action against Vengurla Municipal Council- which is self-explanatory from the reply received under RTI.
8. Thus, you both and all your concerned officers and staff have failed in discharging their respective duties and conspired in the commission of offences along with Noticee No. 3, Vengurla Municipal Council, Dist. Sindhudurga.
9. It is a matter of record that w/s 19 of the Environment Protection) Act 1986, the Courts are barred to take cognizance unless the complaint is

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made by a person authorized by Government to make such complaint and therefore, police cannot register any FIR under Environment Protection Act. It is becoming the opinion of my clients that you Noticee are taking an undue advantage of the said provision and are not registering any such complaints thought continuous pollution is adversely hampering the natural eco-systems.

10. It is stated that this deliberate and unexplained inaction on your part is nothing else but concealment of crime and thus, you Noticee No. 1 and 2, both in general and Noticee No. 2 is particular needs to be prosecuted w/s 119, 217, 120-B of the Indian Penal Code alongwith other provisions of Law as well as departmental inquiry under relevant laws.

11. In view of this, we call upon you to take the following among other action within a period of 10 days from the receipt of this Notice,

1. For You No. 1 – Issue necessary directions to your subordinate officers to initiate necessary environmental/civil/criminal action against the pollutant as described in law including but not limited to confiscating bank guarantee, withdrawal of consent, filling criminal cases, closure and stop notice as well as cutting electricity and water supply to Vengurla Municipal Council, Dist. Sindhudurga. AS ALSO taking departmental action against your officers for failure to discharge duties etc.

2. For You No. 2 – take necessary civil and criminal action without waiting for formal instructions from Noticee No. 1.



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3. For You Notice No. 3 - Take immediate action to prevent pollution.
4. For all you together - take all such incidental and ancillary actions necessary under letter and spirit of law.

12 My clients state that what they have demanded is not for their personal requirement since there is no personal loss. Rather my clients expect you both Notice No. 1 and 2. - being public servants who are paid from tax payer's salary to serve the society as stated in Law and constitution and my client's notice is nothing else but a reminder of your duties for which you are paid. In such case, still if you fail to discharge your duties and continue with the pollution occurring every single minute - my clients will be constrained to approach necessary legal forums including but not limited to the National Green Tribunal, Lokpal, Government of Maharashtra, concerned Police Stations, Criminal Courts, Bombay High Court etc. for prevention of pollution as well as punishment of erring officials.

13 Therefore, you are called upon to take action within 10 days of this notice and we expect a reply from all of you on the action taken, in case of your failure to respond and continue with pollution, my clients will be constrained to take necessary steps for which you all will be jointly and individually responsible.

Thanking You
Virendra Ichalkaranjkar
Virendra Ichalkaranjkar
Advocate, High Court

Sanjay D. Joshi
Sanjay D. Joshi
25/02/2022

Sandesh V. Gavade
Sandesh V. Gavade
25/02/2022

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Annexure - A

APPLICATION UNDER RIGHT TO INFORMATION ACT

To,
The Sub Regional Officer / The Public Information Officer,
Sub Regional Office, Ratnagiri,
Maharashtra Pollution Control Board.

Name of the Applicant : Sanjay Dhanoo Joshi
Address of the applicant : Opposite Dhanwantari Hospital, House No. 710/E, Narahar Vasahat,
Shivajinagar, Ratnagiri, 415639.

Particulars of Information solicited - The information pertains to the Environment Protection Act and various rules arising out of the same such as the Solid Waste Management Rules, Bio-medical Rules, water pollution etc. and the action taken by your office with reference to the Malvan city Council, Vengurla city Council, Sawantwadi town council & Kankavil Nagar Panchayat wherein your Board had reported that the generation of effluent / sewage water was 0.5 MLD, 2.5 MLD, 2.5 MLD & 1.2 MLD respectively, whereas the effluent's treatment was 0 MLD, 0 MLD, 0 MLD & 0 MLD respectively, also stated Percentage treatment 0 %, 0 %, 0 % & 0 % respectively. The information pertains to these and such records.

Details of information solicited -

1. Please provide the status as to the generation of all wastes (including but not limited to solid waste, sewage water or such other polluted water, bio-medical waste etc.) and their treatment/prescribed disposal - as laid down by virtue of the provisions of the Environment Protection Act and various Rules laid down as per the said Act as available in your records.
2. Please provide materials on record as to the action taken by your office/ Head Office on the failures by the Malvan city Council, Vengurla city Council, Sawantwadi town council & Kankavil Nagar Panchayat from 01.08.2020 to till the date of filing of application, with respect to the provisions of Environment Act and all rules arising out of the said Act.
3. If no action is taken, please provide materials on record as to why no action has been taken by your office.

Period for which the information is solicited - From 01.08.2020 till the date of application.
Whether the applicant is below poverty line - No
Whether the information is required by hand or by post - by hand

Date - 10/11/2021
Place - Ratnagiri

Signature of the Applicant
Sanjay Dhanoo Joshi
Mob. 9179635568

Received
R.
10/11/2021.
Sub Regional Office,
M. P. C. Board,
Central Administrative Building-2,
2nd Floor, Collector Office,
Ratnagiri - 415 612

Annexure - B

27 MAR 2023

Municipal Council Name	Solid Waste (Ton/day)	mode of disposal Waste disposal	Heavy MLD	Treatment	Discharge
Ratnagiri Municipal Council	22.0	Composting for biodegradable waste & remaining waste is dumping near Sahi Stop	8.8	NO	Sea
Rajapur Municipal Council	3.5	composting for biodegradable waste, Segregation & Sale. Dry waste- Only dumping	2.0	NO	River
Molvan Municipal Council	3.0	composting for biodegradable waste, Segregation & Sale. Dry waste- Only dumping	1.5	NO	Sea
Vengurla Municipal Council	3.0	biomethanization plant, Electricity generation, vermi composting, conversion of agro waste in to briquette manufacturing, Segregation plastic & crushing of plastic	2.5	NO	Sea
Sawatzwadi Municipal Council	11.0	composting for biodegradable waste, Segregation & Sale. Dry waste- Only dumping	2.5	NO	River
Kenkavali Nagarpanchayat	4.0	composting for biodegradable waste Dry waste- Only dumping	1.2	NO	River


 नाहिती अधिकारी तथा
 उप प्रादेशिक अधिकारी,
 ग. म. नि. मंडळ, रत्नागिरी

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Annexure - C

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
Fax: 24023516/24024088/24044511
Website: www.mpcb.gov.in



Kalpahari Point, 2nd - 4th Floor
Bion-Matunga Scheme Rd. No. 8,
Near Bion Circle, Bion (E)
Mumbai- 400 022.
Date: 14/10/2020

No. BO/JD(Water)/B- 20/10/4-FT-04/1

To,
The Chief Officer,
Kankavall Municipal Council,
Kankavall, Dist Sindhudurg.

FT - 0161
2020 10 29

Sub- Directions w/s 33A of the Water (Prevention & Control of Pollution) Act, 1974.

Ref :- Directions issued by the Central Pollution Control Board w/s 18(1) (b) vide Letter No.A-1901443/06-UPC-I, dtd.07/02/2020

WHEREAS, the Central Pollution Control Board vide letter dtd.07/02/2020 has issued directions under Section 18(1)(b) of Water (P & CP), Act, 1974 for installation of Online Continuous Effluent Monitoring System (OCEMS) for self-surveillance of Sewage Treatment Plant.

AND WHEREAS, keeping in view the strengthening of Monitoring Mechanism for effective compliance through Self-Regulatory Mechanism, SPCEs/PCCs, are hereby directed to issue following directions to all Municipal Corporations or Concerned Body/Agency/Authority, who is operating STP, for installation of OCEMS in the following phase-wise manner.

AND WHEREAS, you are hereby directed to comply with the following directions:

1. The STPs being operated in cities and towns having population less than a Million by Municipal Corporations, Municipalities, Local Bodies or any other concerned Body shall install 'Online Effluent Monitoring Systems' for the parameters namely pH, TSS, COD, BOD and Flow Meter before 31/07/2021.
2. STP Operating Authority shall connect and upload the online effluent monitoring data with the server of the Maharashtra Pollution Control Board and Central Pollution Control Board in a time bound manner but not later than timelines as mentioned above.
3. STP Operating Authority shall ensure regular maintenance and operation of the online system with tamper proof mechanism with facilities for calibration.
4. STP Operator should follow guidelines prescribed by CPCB for Online Continuous Monitoring System for effluents and Standard Operating Procedure (SOP) for verification of installation and Calibration of UV-VIS Dual Beam Scanning & Multipoint calibration mechanism technology based OCEMS (EMUM) used in STPs.

[Signature]
20-10-2020

[Signature]
... ..
... ..

2.

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Sq

: 2 :

NOW THEREFORE, You are directed to submit your Action Plan towards the compliance of the aforesaid directions to the Maharashtra Pollution Control Board within a period of 10 days from the date of receipt of these directions, for onward submission to the Central Pollution Control Board.

(Dr. V. B. Sontakko)
Joint Director,
Water Pollution Control



Copy submitted to:

- 1. The Chairman, M.P.C.B Board, Slon Mumbai.
- 2. The Member Secretary, M.P.C.B Board, Slon Mumbai.

Copy to: Principal Scientific Officer/Asstt. Secretary(Tech.)/Joint Director(APC)/Regional Officer(HQ), MPCB, Mumbai - for information.

Copy to : Regional officer, MPC Board, Mumbai/Navi Mumbai/ Thane/Kalyan/ Raigad/ Pune/ Kolhapur/Nashik/ Aurangabad/Amravati/Nagpur/Chandrapur - for information and further follow up



Son April 22
[Signature]

अर.पी.- 54
R.P. - 54

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ANNEXURE R-5

Revd A.D.

भारतीय टपाल खाते

DEPART



RM481843835IN

पोच पावती / प्राप्ति :

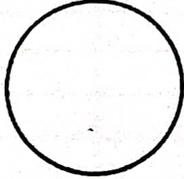
नोंदणीकृत पत्र / पार्सल मिळाले / रजिस्ट्री-पत्र / पार्सल प्राप्त हुआ / Received Registered Letter/Parcel

आवश्यक नसेल ते खोडावे
जे आवश्यक न हो उसे काट दे।
Strike out if not required

क्रमांक / सं. / No.	तारीख/दिनांक/ Dated	चे/का/ of
---------------------	---------------------	-----------

* विम्याची रक्कम रुपयामध्ये/बीमे का मूल्य रुपयों में/ Insured for ₹ _____

* स्विकारणारा / पानेवाला/ Addressed to Shri. Virendra Jchal Karanfikar



Advocate Nishant K. K. 114 Brijya House,
Perin Nariman Road, 205 First
On Mumbai Pin- 400001 ला /को

वितरण कार्यालयाचा तारीख छाप /

वितरण डाकघर की तारीख मोहर/ Date Stamp of office of delivery सही आणि नांव/हस्ताक्षर और नाम/ Signature and Name



27 MAR 2023

ANNEXURE R-5

27 MAR 2023

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499	श्री. मुनिष लुणाजी खातून मु.पो. तळवे. ता. सावंतवाडी.	04/
	Rajan malvankar 406 A wing 71 B paradise near Sonani road opposite to sareeni Sarnaath math, Savandpune 410301	24/
	Nizendra Dikhkamanjekar Advocate High Court 114 Biya House Peshwa Nariman Road 665 Fort Mumbai 400001	24/
	The Regional officer Maharashtra Pollution Control Board Center Administrative Building No. 2 and floor Collector Office,	24/
		994/

RR4018435491M EVR:82774818
 RL VENGURLA S.O (416514)
 Counter No:19,24/03/2022,12:48
 To:SEMILE B SARANT, A/PS TALAVARE
 PIN:416529, Talavare S.O
 From:VENGURLA NO, VENGURLA
 Wt:18gms
 Amt:0.00PS:25.00
 (Track on www.indiapost.gov.in)
 (Dial 18002668868) (Wear Masks, Stay Safe)

RR401843827EM EVR:8277481843827
 RL VENGURLA S.O (416514)
 Counter No:19,31/03/2022,19:37
 To:THE REGIONAL ,NAN POLLUTION CON
 PIN:415612, Katsagiri H.O
 From:ADV NARAYAN, PO VENGURLA DEEP
 Wt:20gms
 Amt:0.00PS:25.00
 (Track on www.indiapost.gov.in)
 (Dial 18002668868) (Wear Masks, Stay Safe)

RR401843831EM EVR:8277481843831
 RL VENGURLA S.O (416514)
 Counter No:19,31/03/2022,19:37
 To:VIRENDRA ICRA, ADV HIGH COURT I
 PIN:400001, Mumbai SPO
 From:ADV NARAYAN, PO VENGURLA DEEP
 Wt:18gms
 Amt:0.00PS:25.00
 (Track on www.indiapost.gov.in)
 (Dial 18002668868) (Wear Masks, Stay Safe)

टीपा : १. हातहत असलेल्या मुद्रांकान्या शिल्लकीची प्राधिकृत अधिकार्याकडून भरविण्यात येणाऱ्या पत्राच्या प्रतपायी आणि प्रभात वरपरत पाठविल्या जाणाऱ्या पत्राच्या प्रतपायी



ANNEXURE R-6 (COLLY)

ANNEXURE R-6



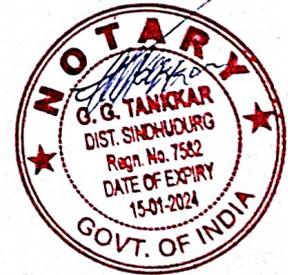
Swacch Bharat Mission-
Urban 2.0

Preparing
City Sanitation Action Plan (CSAP) 3A/ 3B



Supported by
CWAS CRDF CE

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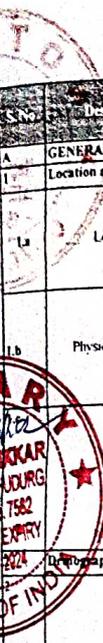


ANNEX 3A: CITY SANITATION ACTION PLAN (CSAP): FOR TOILETS

To be filled in by all ULBs

27 MAR 2023
This document is noted at
Sr. No. 141/2023
in the Notarial Register

S.No.	Description	Particulars	Unit	Details/Description	Value	Instructions	
GENERAL INFORMATION							
Location and Physical aspects							
1a	Location	Name of the City		Vengurla			
		Name Of District		Sindhudurg			
		Name of Division		Konkan			
		ULB code		802879			
1b	Physical Aspects	Municipal Area in sq km	sq km	12.98			
		Class of Town	A/B/C/NP	Class C			
		Number of Wards	Number	8			
		Geographical description -Hilly area, river, Environmental sensitive area etc.	Description	Semi Urban City			
1c	Maps	Map depicting administrative boundaries, roads and railways, water bodies, Important landmarks etc. (if not available, to be prepared)	Attached/ Not Attached	Attached	https://drive.google.com/drive/folders/1t3h...	If Available, share as an attachment and upload on drive. File Name- Administrative boundary map- Name of city	
		Topo-Sheet (ref. Survey of India, Scale - 1:50000) (if not readily available, get it)	Attached/ Not Attached	Attached	https://drive.google.com/drive/folders/1t3h...	If Available, share as an attachment and upload on drive. File Name- Toposheet- Name of city	
Demography and Growth patterns							
2	Population	Census data - Latest census data (2011)	Number	12392		Enter Census 2011 data	
		Previous census data (2001)	Number	12471			
		Decadal Population growth rate	(in %)	23		(2011 Pop - 2001 Pop)*100/ 2001 Pop or Use 23% decadal growth as suggested by SBM guidelines	
		Population projection for 2026, 2040 and 2055					
		Year 2026	Number	16668		Enter value in E16 and E18 to get the projections	
		Year 2040	Number	20658		Enter value in E16 and E18 to get the projections	
		Year 2055	Number	24933		Enter value in E16 and E18 to get the projections	
3	Slum	Slum population	Number	0		Enter current year data	
		Households	Number	0		Enter current year data	
		Density	Number	12392		Enter current year data	
4	Non Slum	Population	Number	12392		Enter current year data	
		Households	Number	3918		Enter current year data	
		Density	Number	0		Enter current year data	



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Floating Population		Floating population • Population per day (if available from tourism department)	Nos / day	700		if not current year data
Land Use information and Development						
Land Use pattern	Land use classification in the city--					
	Residential	Available/ Not available		Available		
	Commercial	Available/ Not available		Available		
	Institutional	Available/ Not available		Available		
	Open areas	Available/ Not available		Available		
	Slums	Available/ Not available		Available		
	Details of Population and projected growth		Available/ Not available	Available		
3.b	Maps	Map depicting the existing land use - residential, commercial, institutional, slums, green cover, open land etc	Attached/ Not Attached	Attached	https://drive.google.com/drive/folders/1E3...	If available, share as an attachment. File Name- Landuse map- Name of city
B TECHNICAL INFROMATION: Information regarding Sanitation infrastructure facilities						
4. Access to Toilet						
Individual Toilet	Number of Sanitary toilets		Number	3918		If not connected to sanitary disposal or sewer network, septic tanks with soak away etc
	Number of insanitary toilets (single pit, twin pit, insanitary, dry, pour flush)		Number	0		
	septic tank, without soak away		Number	0		
Community toilet	Number of households dependent		Number	0		Mention HHs dependent on CTs
	Number of toilet blocks		Number	0		
	Location of toilet blocks		Attached/ Not Attached	Attached	https://drive.google.com/drive/folders/1E3...	Share as an attachment. Map PDF with GPS coordinates. File Name- Community toilet- Name of city
	Number of seats per block		Nos for each block	0		If more than 3 CTs are present, Share details in a pdf as an attachment- Name of CT, GPS coordinates, No. of seats. File Name- Community toilet seats per block- Name of city
	Functional status		Functional CT blocks	0		Mention functional CT blocks
	Septic tank without soak away		Number	0		Mention CTs connected with septic tank with soak away
Number of toilet & urinal blocks		Number	17		Mention total PTs and urinal blocks	
Location of toilet & urinal blocks		Attached/ Not Attached	Attached	https://drive.google.com/drive/folders/1E3...	Share as an attachment. Map PDF with GPS coordinates. File Name- Public toilet- Name of city	

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Public toilet and urinals	Number of seats per block	Not. for each block		2		If more than 5 PTs are present, Share details in a pdf as an attachment- Name of CT/ GPS coordinates/ No. of seats File Name- Community toilet seats per block- Name of city
	Functional status	Functional PT blocks		17		
	Septic tank without soak pit	Number		0		
Open defecation	Location of existing OD spots	Nos. and location of each		0		Mention PTs connected with septic tank without soakaway
4b	Notified rates of User charges (Rs)					Share as an attachment. Map/ PDF with GPS coordinates. File Name- OD spots- Name of city
	1. For community toilets	In INR per use		0		
	2. For public toilets	In INR per use		0		
	Responsible agency for O&M	By in-house arrangement or outsourced		PT- ULB; No CT		Mention responsible agency for CTs and PTs separately CT- ULB or pvt Pt- ULB or pvt
	If outsourced, upload contracts	Attached/ Not Attached		Not- Attached	No Outsource is done	Upload contract documents
	Complaint redressal system	Available/ Not available		Available		
4c	Service Level Benchmark (100%)	Access to toilet	In %	100		Access to IHHL, CT, PT
4d	Maps	Map depicting the Location of public and community toilets (if not available, the same to be depicted)	Attached/ Not Attached	Attached	https://drive.google.com/drive/folders/113b	Share as an attachment. Map File Name- CT-PT map- Name of city
C INSTITUTIONAL AND GOVERNANCE						
5 Institutional framework						
5.a	Regulatory Framework	Whether Municipal Sanitation Bye Laws notify tariff for sanitation services (details)	Available/ Not available		Available	https://drive.google.com/drive/folders/113b Share as an attachment File Name- Municipal Sanitation bye laws- Name of city
		State Sanitation Strategy	Available/ Not available		Available	https://drive.google.com/drive/folders/113b The\$QLD0EnvKvJN0EUtQn222geNL "asp
5.b	Institutional Arrangement	Roles and Responsibilities for dealing with sanitation services	Available/ Not available		Available	Vengurla Municipal Council
5.c	Governance and Reforms -	Implementation of e-governance in ULBs	Available/ Not available		Available	
D CAPACITY ENHANCEMENT:						
6 Capacity Management						
6.a	Human Resource Development	Details of the personnel engaged in sanitation services along with roles and responsibilities.	Description		28 Sanitation Worker	
		Outsourcing of staff and services	Available/ Not available		Not Available	No outsourcing
E GAP ANALYSIS:						
7.a	Analyze the projected requirement of sanitation infrastructure/facilities in 2026,					
	Gap of IHHL	Number			0	

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Identify the available infrastructure in good condition	100% IHHL with Scheduled Desludging			Mention the existing infrastructure which is functional and in good condition	
Analyze the gap in various areas and suitably club as part of a project/DPR > IHHL/CT/PT/Urinals					
Demand for additional IHHL requirement under SBM 2.0	Number	0		Mention additional IHHL requirement in the city	
Demand for Additional CT requirement under SBM 2.0	Number	0		Mention additional CT requirement in the city	
Demand for Additional PT seats requirement under SBM 2.0	Number	1		Mention additional PT seats requirement in the city based on the floating population and need of the city	
Demand for Additional Urinals requirement under SBM 2.0	Number	2		Mention additional urinals requirement in the city based on the floating population and need of the city	
Funding requirement (In lakhs)					
	Total fund required (In lakh)	Central share (In lakh)	State share (In lakh)	ULB share (In lakh)	
IHHL	0	0	0	0	Central share of 4000 Rs and state share of Rs 2667 considered
CT	0	0	0	0	Unit cost of 1.5 lakh considered for CTs
PT	1.5	0.75	0.495	0.255	If city wants funding for operational toilets consider 2.5 lakh per seat as unit cost else consider 1.5 lakh per seat as unit cost. For CT, multiply unit cost accordingly * EST. no of PT seats requirement
Urinals	0.64	0.32	0.2112	0.1088	Unit cost of 32000 considered for urinals
Total	2.14	1.07	0.7062	0.3638	
Signature of Chief Officer					
Date					

(Signature)
Chief Officer
Vengurla Municipal Council
1 June 2022

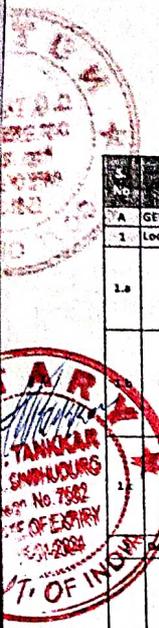


ANNEX 3B: CITY SANITATION ACTION PLAN (CSAP): FOR USED WATER MANAGEMENT
 (To be filled in only for Cities below 1 Lakh Population, as referred in Chapters 2 and 6)

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No.	Description	Particulars	Unit	Detailed Description	Availability	Remarks
A GENERAL INFORMATION						
1	Location and Physical aspects					
1.a	Location	Name of the City,		Vengurla	Data is copied from sheet- 3A plan	
		Name Of District		Sindhudurg		
	Name of Division		Konkan			
	UI B code		802879			
Physical Aspects	Municipal Area in sq. km	sq. km	12.98			
	Class of Town	A/B/C/N/P	Class C			
	Number of Wards	Number	8			
	Geographical description -Hilly area, river, Environmental sensitive area etc.	Description	Semi Urban City			
Maps	Map depicting administrative boundaries, roads and railways, water bodies, important landmarks etc. (if not available, to be prepared)	Attached/ Not Attached		Attached		
	Topo-Sheet (ref. Survey of India, Scale - 1:50000) (if not readily available, get it)	Attached/ Not Attached		Attached		
Demography and Growth pattern						
2	Population	Census data - Latest census data (2011)	Number	12392	Data is copied from sheet- 3A plan	
		Previous census data (2001)	Number	12471		
		Decadal Population growth rate	(in %)	23		
		Population projection for 2026, 2040 and 2055				
		Year 2026	Number	16668		
		Year 2040	Number	20658		
		Year 2055	Number	24933		
		Slum	Slum population	Number		0
			Households	Number		0
			Density	Number		0
Non Slum	Population	Number	12392			
	Households	Number	3918			
	Density	Number	0			
Floating Population	floating population + Population per day (if available from tourism department)	Nos. / day	700			
Properties	Total Number of Properties in the City	Number	4104			
3 Land Use Information and Development						
	Land use classification in the city-- Residential	Available/ Not available		Available		





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 Data is copied from sheet- 3A plan

Commercial	Available/ Not available	Available
Institutional	Available/ Not available	Available
Open areas	Available/ Not available	Available
Slums	Available/ Not available	Available
Details of Population and projected growth	Available/ Not available	Available
Maps	Attached/ Not Attached	Attached

4 TECHNICAL INFORMATION: Information regarding Used water Infrastructure facilities

4.a Details of existing sewage Infrastructure

Brief description of existing sewage Infrastructure in the town:				
(i) Sewage Treatment Plants (STPs)				
Total Installed Capacity of Sewage Treatment Plants	MLD	0.025		Sum total capacity of all STPs and enter the values
Number of STPs	Number	1		Enter number of STPs in the city
(ii) Faecal Sludge Treatment Plants (FSTP)				
Total treatment capacity of FSTPs	KLD	3		Sum total capacity of all FSTPs and enter the values
Total Number of FSTPs in the city	Number	1		Enter number of FSTPs in the city
(iii) Existing sewers				
Properties with sewer connections	% coverage	0		Enter value in E50 and E10
Properties with onsite sanitary disposal	Number	0		
(iv) Drains	% Coverage	13.7		Enter value in E53, E54 and E55
Total Length of Road Network	Kilometers	87.90		
Total Length of open drains	Kilometers	7.00		
Total Length of closed drains	Kilometers	5.00		
(v) Number of cesspool tankers (govt and private)	Number	1		Enter value in E56 and E57
Number of cesspool tanker with the Govt	Number	1		
Number of cesspool tanker with the private operator	Number	0		
(vi) Funding Agencies & amount	In INR	0		

5 Sewage Management

5.a Sewage Generation				
Estimated sewage generation (in MLD for 2026, 2040, 2055)				
Per capita supply of water targetted for 2026	LPCD	135		
Per capita supply of water targetted for 2040	LPCD	135		
Per capita supply of water targetted for 2055	LPCD	135		
Sewage Generation 2026	In MLD	1800144		(Pop 2025*lpcd water supply*0.80)
Sewage Generation 2040	In MLD	2231064		(Pop 2040*lpcd water supply*0.80)
Sewage Generation 2055	In MLD	2692764		(Pop 2055*lpcd water supply*0.80)

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NETWORK COVERAGE

Present properties covered with sewerage network		Number	0	
Present properties not covered with sewerage network		Number		
a. Estimated properties connected to open drain		Number	4104	
b. Estimated properties connected to covered drain			0	
c. Estimated properties connected to septic tanks and soakaway			0	
SEPTAGE			4104	
Status of scheduled desludging	by ULB/Licensed operator/ Both		ULB	ULB by vacuum emptier
Drainage				
Number of drains with length & material of construction etc. (width more than 75 cm) carrying sewage into the surface water body or open land	No. of drains/ Material of construction			
Does the ULB have a covered drainage network?	Y/N	Yes		Mention details about covered drains
No. of covered drain width more than 75 cm	Number	6.00		Mention details about covered drains
Length of covered drainage network	km	5		Mention details about covered drains
Area covered by covered drainage network	sq. km	0.01		Mention details about covered drains
Material of construction of covered drain	Material name	Cement Concrete		Mention details about covered drains
Does the ULB have open drainage network?	Y/N	Yes		Mention details about uncovered drains
No. of uncovered drain width more than 75 cm	Number	6.00		Mention details about uncovered drains
Length of open drainage network	km	7		Mention details about uncovered drains
Area covered by open drainage network	sq. km	0.01		Mention details about uncovered drains
Material of construction of uncovered drain	Material name	Cement Concrete		Mention details about uncovered drains
Number of outfall locations along with estimated quantity of sewage (dry weather) being discharged into surface water body or open land	No. of outfall/ MLD discharge	0		
Number of outfall locations	Number	0		
estimated quantity of sewage (dry weather) being discharged into surface water body or open land	MLD	0		
Outfall location > Mention the location of outfall points and attach the map	River/ Natural drain/surface water body/ open land	Natural drain		Attach map of outfall points File Name- Outfall points- City name
STP data				
Used water treatment (including cotreatment) - Are the used water treatment facility available if 'yes'	yes/no	Yes		

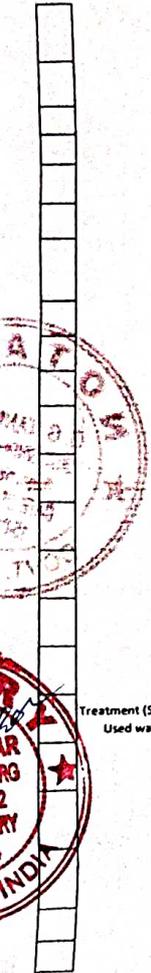


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If yes, answer the below questions, 93 to 109

Treatment technology of STP	Name of technology	Root Zone technology	
Total Capacity of the treatment plants (STP)	MLD	0.025	
Current capacity utilization	MLD	0.025	
Under or over utilized STP	mention under/over	Over	
Quantity of used water treated	In MLD	0	
Quantity of septage co-treated	In KLD	0.025	Mention septage which is treated at STP which comes from septic tanks/ pits/etc.
Number of septic tanks emptied	Number per day	3	
Number of trips from septic tanks to STP	Number per day	3	
Capacity of desludging truck	In KLD	3	
Reuse (treated used water, sludge, biogas) Information along with respective quantity			
Where is treated used water at STP being reused currently?	Name reuse activity	Gardening and Horticulture	
Quantity of treated used water at STP reused currently	In MLD	0.018	
Where is sludge at STP being reused currently?	Name reuse activity	Composting	
Quantity of sludge reused at STP currently	In Kgs	50	
Where is biogas at STP being reused currently?	Name reuse activity	NA	
Quantity of biogas at STP reused currently	In Kgs	NA	
Septage/ FSTP data			
Septage treatment			
Are the septage treatment facility available (yes/No) - If 'yes'	yes/no	Yes	
If yes, answer the below questions, 113 to 128			
Quantity of septage to be treated	In KLD	3	
Households with toilets connected to septic tanks	Number	3918	



Treatment (Septage Used water)

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Households with toilets connected to twin pits and other systems	Number	0	
Estimated number of septic tanks/ pits to be cleaned annually (ULB and Private operators)	Number per year	1306	
Average size of septic tank in the city	In KL	3	
Capacity of existing FSTP	In KLD	3	
Current utilization - under/over	Under/over	over	
Current utilization rate	In KLD	3	
Treatment technology of existing FSTP	Name of technology	Sludge drying beds	
Reuse (treated used water, sludge, biogas) information along with respective quantity			
Where is treated used water at FSTP being reused currently?	Name reuse activity	For Gardening	
Quantity of treated used water reused at FSTP currently	In KLD	1.8	
Where is sludge being reused currently?	Name reuse activity	For composting	
Quantity of sludge reused at FSTP currently	In Kgs	50	
Where is biogas at FSTP being reused currently?	Name reuse activity	NA	
Quantity of biogas reused at FSTP currently	In Kgs	NA	
For existing used water collection, conveyance and treatment facility			
Responsible agency for sewer network	by ULB/private	No Sewer Network in City	
Responsible agency for treatment facility- STP	by ULB/private	ULB	
Household sanitation tariff - Monthly	In INR per month	0	
Conveyance tax as part of property tax	In INR per annum	0	
O&M cost for the conveyance and treatment facility (Rs)	In INR	100000	
O&M cost for the conveyance	In INR	0	
O&M cost for the treatment facility	In INR	0	
Cost recovery (%)	In %	0	
Revenue demand from tax/cess - sewerage/septage only	In INR	0.00	
Revenue demand from other sources (eg. connection costs/donations etc.)	In INR	0.00	
Total Revenue Demand of current year	In INR	0.00	
For existing septage collection, conveyance and treatment facility			
Responsible agency for collection and conveyance of septage	by ULB/private	ULB	
Responsible agency for treatment facility- FSTP	by ULB/private	ULB	
User charges for desludging, conveyance and disposal per household	Rs per septic tank	1000	
Revenue demand from user charges - septage emptying charges	In INR per year	1306000	
O&M cost for the FSTP treatment plant facility	In INR per annum	200000	
Cost recovery (%)		653	

5.6 Operation and Maintenance





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		Indicators (in %)	Benchmark	Before implementation of project	After the implementation of the project	
S.c	Service Level Benchmark - Present	Coverage of Sewerage Network	100%		0	
		Collection efficiency of Sewerage Network	100%		0	
		Adequacy of Sewage Treatment Capacity	100%		0	
		Quality of sewage treatment	100%		0	
		Extent of Reuse and Recycling of Sewage	20%		0	
		Extent of cost recovery in sewage/used water management	100%		0	
		Efficiency in redressal of customer complaints	80%		100	
		Efficiency in Collection of sewage / used water Charges	90%		0	
		Access to toilets	100%		100	
		Scheduled desludging	100%		100	
		Notified tariff for desludging	In ITR		1000	
		S.f	Maps	Map depicting the coverage of existing sewer network coverage and onsite system	Available/ Not available	
Access to toilets	Available/ Not available				Available	https://drive.google.com/drive/folders/1t3bTh65QCLUd0mWuMCEUUAz22gXU7usp#sharing If Available share as an attachment File Name- access to toilet- Name of city
Scheduled desludging	Available/ Not available				Available	If Available share as an attachment File Name- Scheduled desludging plan- Name of city
Notified tariff for desludging	Available/ Not available				Available	If Available share as an attachment File Name- Notified Tariff- Name of city
C INSTITUTIONAL AND GOVERNANCE						
6 Institutional framework						
6.a	Regulatory Framework	Whether Municipal Sanitation Bye Laws notify tariff for sanitation/sewage services (details)	Available/ Not available	Available		https://drive.google.com/drive/folders/1t3bTh65QCLUd0mWuMCEUUAz22gXU7usp#sharing
		State Sanitation Strategy (available / not available)	Available/ Not available	Available		
	6.b	Institutional Arrangement	Roles and Responsibilities for dealing with sanitation/ sewage services	Available/ Not available	Available	
6.c	Governance and Reforms	Implementation of e-governance in ULBs (available / not available)	Available/ Not available	Available		
D CAPACITY ENHANCEMENT:						
7 Capacity Management						
7.a	Human Resource Development	Details of the personnel engaged in sanitation services along with roles and responsibilities		28 Sanitation worker		
		Outsourcing of staff and services (available / not available)	Available/ Not available	Not Available		
E GAP ANALYSIS:						
8.a		Analyze the projected requirement of used water infrastructure/facilities in 2025,		Sewer Network and STP is required		
		Identify the available infrastructure in good condition		No infrastructure in place except 3 KLD FSIP and 25 KLD STP		
8.b		Has the city prepared DPR for any components like sewer network, STP, etc. If yes give details		No		
8.c		Analyze the gap in various areas and suitability club as part of a project/DPR				

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1. Sewer network	In km	0	Gap covering the open drains area
2. Septage conveyance	Number	7	Mention the gap of truck requirement for construction scheduled drain/sepsis considering E113 i.e. sewage to be treated provided E113 by capacity of truck to be provided. 3 K3 or SK3.
3. STP cum FSTP	MLD	2.23	Gap of treatment plants capacity
4. Interceptor and drains	In km	80	Mention the need of interceptor drains and open drains which needs to be covered
5. Recycle and reuse potential	In MLD	5	Mention the recycle and reuse gaps
On above lines identify various DPRs/ plan for projects related to:			Mention the project details for each component below
Demand for STP cum FSTP treatment plant capacity under SBM 2.0	In MLD	2.23	
Demand for Interceptor and Drains under SBM 2.0	In km	80	
Sewer network demand	In km	60	
Septage Conveyance vehicle demand under SBM 2.0	Number of trucks	2	
Storm water drainage system demand	In km	50	
Recycle and reuse projects demand requirement	In MLD	5	
Gap in human resources for execution and O&M etc.			

Funding requirement (In Lakhs)

Components	Total fund required (In lakhs)	Central share (In lakhs)	State share (In lakhs)	ULB share (In lakhs)	Others (if specify)(In lakhs)
STP cum FSTP	245.3	122.65	80.949	41.701	
I&D	4000	2000	1320	680	
Septage Conveyance	80	40	26.4	13.6	
Sewer Network	2400				
Recycle and reuse					

Signature of Chief Officer

Date

Components Unit cost for reference

(Signature)
1 June 2021
Chief Officer
Vengurla Municipal Council

